

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No. 5/Del/2020
Asstt. Year 2007-08

Shri Billu Ram, Vill. Kharkara, Dharuhera, Rewari, Haryana, Pin 123106 PAN BOYPR8709N (Appellant)	Vs.	ITO, Ward -1 Rewari, Haryana. (Respondent)
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Assessee by:	None
Department by :	Shri Saras Kumar, Senior DR.
Date of Hearing	28/08/2020
Date of pronouncement	28/08/2020

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee for the assessment year 2007-08 is directed against the order of learned CIT(A), Rohtak dated 22.10.2019.

2. At the outset, our attention was drawn to the letter of the appellant, requesting that this appeal may be allowed to be withdrawn, as the assessee has opted for resolution of dispute under the Direct Tax Vivad se Vishwas Act, 2020.

3. The Ld. Sr. DR does not have any objection to the said request of the assessee.

4. We have gone through the request submitted by the Ld. AR and since the Sr. DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28th August, 2020.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Dated: 28/08/2020

‘GS’

Copy forwarded to:-

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi